

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

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O.A.No.1908/92

Date of decision: 23.07.1993.

Shri Kartar Singh ..... Applicant

versus

Union of India & Others ..... Respondents

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

The Hon'ble Mr. B.N. Dhoundiyal, Member(A)

For the applicant : Ms. Bharti Sharma, proxy counsel  
for Mrs. Rani Chhabera, counsel

For the respondents : Sh. P.P. Khurana, counsel

JUDGEMENT(ORAL)

(delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman)

The only relief pressed on behalf of the applicant is that the Department of Telecom may consider the case of the applicant for regularisation in accordance with the scheme prepared by that department.

Counter-affidavit has been filed and the learned counsel for the respondents has been heard.

It appears to us that the casual labourers (grant of temporary status and regularisation) scheme is applicable to the case of petitioner. The authority

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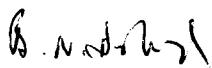
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concerned shall, therefore, consider his case in accordance with the terms of scheme. If he comes to the conclusion on consideration of the case that the same is not applicable to the petitioner, he will give reasons for the same.

On 11.5.1990 the respondents were directed to maintain the status quo, as on that date. The interim order continues to operate ~~even~~ now. We are informed that the petitioner continues to be in service. The interim order shall remain in force till the decision is taken by the ~~competent~~ authority, as directed above.

The authority concerned while examining the case of the petitioner shall bear in mind that the circular dated 22.4.1987 has been ~~struck~~ down by the Hon'ble Supreme Court.

With these directions, the application is disposed of finally. There will be no order as to costs.

  
(B.N. Dhoundiyal)

Member(A)

  
(S.K. Dhaon)

Vice-Chairman

/vv/

23.07.93